

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2649  
ANSWERED ON:25.11.2010  
SECURITY CLEARANCE TO AIRLINES  
Singh Shri Bhola

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the norms fixed for giving security clearance and ground security clearance to airline companies;
- (b) the details of cases relating to granting security and ground security clearance during the last two years, years-wise and company-wise.
- (c) whether the government are aware that security licenses were issued at large scale in violation of said clearance rules;
- (d) if so, whether the Government proposes to conduct any enquiry in this regard;
- (e) if so, the details thereof alongwith the action taken against the officers and airlines companies found guilty?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

(a): The norms adopted for granting security clearance to the airline companies applying for NOC for airline operation and the Directors on Board of the airline had been finalized in an inter-ministerial meeting held between MHA and Ministry of Civil Aviation.

(b): The details of Non-Scheduled airline companies granted security clearance between 01.01.2009 till date are as under:  
2009

(i) M/s. Silver Jubilee Traveller Ltd. (ii) M/s. Cine India Air Limited (iii) M/s. Nitco Aviation Private Limited (iv) M/s. Akash Ganga Airlines Limited (v) M/s. Aero Source (India) Pvt. Ltd. (vi) M/s. Electrosteel Integrated Limited (vii) M/s. SGS Airline Pvt. Ltd. (viii) M/s. SKS Logistics Limited (ix) M/s. UT Air India Private Limited (x) M/s. Indo Power Projects Limited (xi) M/s. Marut Aviation Private Limited (xii) M/s. Saarthi Airways Private Limited (xiii) M/s. White City Aviation Private Limited (xiv) M/s. JK Lakshmi Cement Limited (xv) M/s. Fly High Airways Private Limited (xvi) M/s. Kirloskar Oil Engines Ltd.

2010

(i) M/s. Aero Star Airways Private Limited (ii) M/s. L&T Aviation Services Pvt. Ltd. (iii) M/s. R. K. Aviation (India) Pvt. Ltd. (iv) M/s. Lakshya Aviation Pvt. Ltd. (v) M/s. Aman Aviation & Aerospace Solutions Pvt. Ltd. (vi) M/s. Jaypee Ventures Pvt. Ltd. (vii) M/s. Maritime Energy Heli Air Services Pvt. Ltd. (viii) M/s. Pats aviation Private Limited (ix) M/s. Bafna Aviation Private Limited (x) M/s. Air One Aviation Pvt. Ltd. (xi) M/s. First Future Air Services Private Limited (xii) M/s. Jamshedpur Air Connect Pvt. Ltd. (xiii) M/s. Rainbow Air Pvt. Ltd. (xiv) M/s. Invision Air Services Pvt. Ltd. (xv) M/s. Fast Helicharters India Private Limited (xvi) M/s. SEL Aviation Private Limited (xvii) M/s. Indus Airways Pvt. Ltd. (xviii) M/s. Flyjet Airways Pvt. Ltd.

(c),(d)&(e): Since Ministry of Home Affairs is the competent Authority for granting security clearance this Ministry has no information whether they had granted Security clearance against the norms or conduct any inquiry and taken action against the officers found guilty.